

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2159
TO BE ANSWERED ON 10.03.2016**

IMPORT OF CAPITAL GOODS FOR POWER GENERATION

2159. SHRI NAGAR RODMAL:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has borrowed duty-free imports of capital goods for power generation and transmission projects under the Export Promotion Capital Goods Scheme to push their domestic manufacturing;**
- (b) if so, the details thereof;**
- (c) whether the Directorate of Revenue Intelligence has found cases of second-hand goods being imported and benefit claimed; and**
- (d) if so, the details thereof and action taken in this regard?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) & (b) : The Directorate General of Foreign Trade (DGFT) has issued an amendment Notification No.35/2015-2020 dated 29th January, 2016 in respect of Para 5.01(g) of Foreign Trade Policy 2015-2020 clarifying that import of any Capital Goods under Export Promotion Capital Goods (EPCG) scheme for generation/transmission of power is not permitted.

(c) : No case of second hand goods being imported and benefit claimed has been detected by the Directorate of Revenue Intelligence (DRI) during the last three years.

(d) : In view of (c) above does not arise.
